

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 421/2022

**IN THE MATTER OF: -**

Ranvir Singh .....Applicant

Versus

State of Haryana & Ors .....Respondent

**INTERIM REPORT IN COMPLIANCE OF ORDERS DATED  
12.07.2022.**

**MOST RESPECTFULLY SHOWETH:-**

1. That at present stage, Interim report is being filed through Sh. Virender Singh Punia who is the Regional Officer of Regional Office, HSPCB at Panchkula. It is humbly submitted that liberty is being craved to file additional/supplementary report as per directions by this Hon'ble Tribunal.
2. The Hon'ble NGT vide orders dated 12.07.2022 passed the following directions:-  
*"1. The grievance in the present letter petition sent by Capt. Ranvir Singh, (Retired) resident of 2209, Sector-21, Panchkula, Haryana is against encroachment in Ghaghar River, behind Golf Club in Sector-22, Panchkula by land mafia. The applicant has referred to the modus operandi of the Mafia of putting Malba with tractor trolley in the river, making an island, then constructing religious place and then building a house in the same and living luxurious life. In support of these averments the applicant has attached photographs taken during six months interval showing construction raised in flood plain zone of the river. The applicant has further submitted that the*



*obstruction in river course will result in flood someday but the Administrative Authorities have not taken any action.*

*ii) In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, Principal Secretary, Irrigation and Water Resources Department, Government of Haryana and Deputy Commissioner, Panchkula, Joint Committee shall meet within four weeks, undertake site visits, look into the grievance of the applicant, verify the factual position regarding the encroachments in the flood plain zone of river Ghaggar including the encroachments shown in the photographs attached with the application and taken appropriate remedial action by following due process of law. State PCB will be the Nodal Agency for coordination and compliance.*

3. That in compliance of Hon'ble NGT order on 12.07.2022, the joint committee holds its 1<sup>st</sup> meeting with the committee members held on 16.09.2022 to verify the factual position regarding encroachments in the flood plain zone of River Ghaggar and to take appropriate remedial action. The joint committee taken the following decisions:-
  - a) Deputy Commissioner, Panchkula directed EO, HSVP, Panchkula to verify the records of encroached land and take necessary action to remove the illegal encroachments and submit concrete report after verifying actual facts on ground within one week.
  - b) Deputy Commissioner, Panchkula, directed Executive Engineer, Irrigation Department, Panchkula to verify the land records and check whether natural course of river



ghaggar is disturbed and will submit report within one week.

- c) Deputy Commissioner, Panchkula asked Regional Office, HSPCB, Panchkula to take necessary action against any kind of environment pollution and violation of environment laws/rules/norms, if found.

Copy of minutes of the meeting is attached as Annexure-R-1.

4. The joint committee was also assigned the task to take appropriate remedial action to be undertaken by different Statutory authorities. The violation made by the land mafia are with regard to illegal encroachment in the flood plain zone of river ghaggar. In this regard State Pollution Control Board has no statutory laws/rules to address the violation in such cases. Further the land mafia constructed the religious place in the bank of the river and the site/illegal construction is not covered under the consent management policy of the Board. That illegal encroachment raised in flood plain zone of the river, will result in flood due to obstruction in the river course. Further, Regional Office, HSPCB directed the HSVP and all other concerned departments to take strict action against the encroachment by the land mafia on the bank of river ghaggar, behind the Golf Club, Sec-22, Panchkula. The report of the HSVP and MC, Panchkula is still awaited.

The Irrigation & Water Resources Department, Panchkula submitted report on 03.10.2022 with the recommendation that the site was inspected by the undersigned along with concerned SDO of their office and it is observed that the area/land encroached by the land mafia behind Golf Club, Sec-22, Panchkula does not relates to irrigation department. Further, the irrigation department pointed out that the encroachment is not obstructing natural flow of river water. However, if heavy



flood received in river ghaggar water can be spread in this area. The irrigation department recommended that encroachment may be removed by HSVP/concerned department to avoid any casualty in future. Copy of irrigation department report is attached as Annexure R-2.

Interim Report is being submitted for kind consideration please with request to grant 4 weeks time to submit final report.



**Virender Singh Punia,  
RO, HSPCB, Panchkula**

Dated: 11.11.2022  
Place: Panchkula

No. 4775-79/1W NGT

Dated: 03/10/2022

To

The Regional Officer,  
Haryana State Pollution Control Board,  
Panchkula.

**Subject:-** Action taken report in the NGT matter. (O A No. 421/2022 titled as Ranvir Singh Vs State of Haryana and OA No. 418/2022 titled as Avinash Malik Vs state of Haryana.

**Ref.:-** Deputy Commissioner, Panchkula Office letter No. 3099-3101/LFA dated 13/09/2022.

In this regard it is intimated that site was inspected by the undersigned alongwith SDO of this office. While inspection it is observed that the area/land encroached by the land mafia behind Golf Club in Sector -22, Panchkula does not relate to Irrigation Deptt.

Moreover, it is also pointed out that the encroachment is not obstructing the natural flow of river water. However, if heavy flood received in river Ghaggar the water can be spread in this area. It is recommended that encroachment may be removed by HSPV/concerned Deptt. to avoid any causality in future.

This is for your information & necessary action please.

  
Executive Engineer,  
Water Services Division,  
Sinchal Bhawan, Panchkula.

**CC:-** The Deputy Commissioner, Panchkula for kind information. This is w.r.t his letter referred above.

**Minutes of 1<sup>st</sup> meeting held on 16.09.2022 at 11:30 AM under the Chairmanship of Mahavir Kaushik, IAS, Deputy Commissioner, Panchkula, with Members of Joint Committee regarding alleged Encroachment in the Ghaggar River, behind Golf course club sector in the matter of OA No. 421 of 2022 Ranvir Singh V/s state of Haryana**

At the outset, Sh. Sudhir Mohan, Assistant Environmental Engineer Regional Office, Panchkula welcomed the Chairman and all other participants of meeting.

It was 1<sup>st</sup> meeting of Joint Committee comprising Deputy Commissioner Panchkula and officers of Haryana state Pollution Control Board & Irrigation and Water Resources Department, Haryana to verify the factual position regarding the encroachments in the flood plain zone of river Ghaggar including the encroachment shown in the photographs attached with the original application and take appropriate remedial action by the concerned departments for the compliance of directions of Hon'ble NGT in the above said O.A.

Following officers attended the meeting.

- iv. Sh. Gagandeep Singh, E.O HSVP Panchkula
- v. Smt. Gunjan, DTP Panchkula
- vi. Sh. Anurag Goyal, XEN irrigation
- vii. Sh. Sudhir Mohan, AEE Regional Office Panchkula.

Sh. Sudhir Mohan, AEE Regional Office Panchkula briefed the above-mentioned case to the Chairman and to all committee members that an O.A has been filled by Sh. Ranvir Singh regarding illegal encroachment in the flood plain of river Ghaggar by the land Mafia by putting Melba and obstructing the river course by constructing religious place and buildings. After discussion, following directions were issued by Chairman: -

4. Chairman directed Estate Officer, HSVP Panchkula to verify the land records of encroached land and take necessary action to remove above said encroachment and take strict action against illegal dumping and
5. submit concrete report after verifying actual facts on ground within one week.
6. Chairman directed Executive Engineer, Irrigation Department to verify the land record and also submit detailed report regarding encroachment and check whether natural course of the river Ghaggar is disturbed and submit the report within one week.
7. HSPCB Regional Office Panchkula to take necessary actions against any kind of environmental pollution and impose Environmental Compensation to the concerned agency.

All concerned authorities are directed to submit their report within one week to this office, so that a compiled status report may be submitted in the Hon'ble NGT as next date of hearing is fixed on 11.10.2022.

The meeting ended with a vote of thanks to Chair.

  
Deputy Commissioner,  
Panchkula. 2

Endst. 187678/SO/RA, dated 8.10.2022

A copy is forwarded to following for information and necessary action:-

1. Estate Officer, HSVP Panchkula
2. Executive Engineer, Irrigation Department, Panchkula.
3. Regional Office, HSPCB, Panchkula.

  
Deputy Commissioner,  
Panchkula. 2